

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.580/99

Date of order: 18-8-99

Between:

B.Satyendarayana

...Applicant

And

1. The Union of India, rep. by
The Chief Post Master General,
Andhra Circle, Hyderabad-500 001.
2. The Senior Superintendent of Post offices,
Secunderabad Division,
Secunderabad.
3. The Director General,
Health Services - CGHS,
Desk-1, Nirman Bhavan,
New Delhi - 110 011.

...Respondents



Counsel for the Applicant - Mr.R.Yogender Singh, Advocate

Counsel for the Respondents- Mr.K.Narahari, Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

Order

Heard the learned counsel Mr.R.Yogender Singh for the applicant and the learned standing counsel Mr.K.Narahari for the Respondents.

2. It emerges from the submissions made by the applicant that the claim for reimbursement of the medical expenses of Rs.4,400/- incurred by him for his medical treatment has not been allowed inspite of repeated reminders to the respondents. The learned standing counsel Mr.Narahari states that the applicant's case has already been referred to Respondent No.3 (The Director General, Health Services, CGHS, Desk-1, Nirman Bhavan, New Delhi) on 28.3.94. However, no reply has so far been received from Respondent No.3.

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3. In that situation, therefore, the interests of justice will be served if a direction is given to the 3rd respondent to consider the claim of the applicant for reimbursement of medical expenses and dispose of the same within 2 months from the date of receipt of copy of this order in accordance with law and in accordance with the rules ^{of} on the subject.

4. The OA is disposed of accordingly. No costs.

प्राप्ति प्राप्ति
CERTIFIED TRUE COPY

काम संख्या
CASE NO. L. OA-580/99
निर्देश का
DATE : 18/8/99
प्रति तिथि
COPY : 25/8/99

ल. एस. एस. अद्यता अधिकारी
Sub. : Court Officer
कॉर्ट ऑफिसर, रम
Court of Administrative Tribunal
हैदराबाद, कर्नाटक
HYDERABAD BENCH